

SHRI CHIMANBHAI MEHTA: So, I would like to know as to who is the member under these categories... (Interruptions)

MR. CHAIRMAN: He is enquiring into the whole thing and he will let you know.

SHRI CHIMANBHAI MEHTA: You are talking about the Class IV. Therefore, I must say that Class IV employees are also important.

MR. CHAIRMAN: Shrimati Sushma Swaraj.

श्रीमती सुषमा स्वराज : सभापति जी, मैं आपके माध्यम से मानव संसाधन विकास मंत्री से यह जानना चाहता हूँ कि मौजूदा सरकारी "प्रबन्ध में कर्मचारियों की सहभागिता" के सिद्धांत को मानती है और इसी सिद्धान्त के प्रति अपनी प्रतिबद्धता जाहिर करने के लिए आज ही सदन में एक बिल भी आ रही है तो केन्द्रीय विद्यालय संगठन के कर्मचारियों की यह मांग कि बोर्ड आफ गवर्नर्स के ऊपर उनकी भी शिरकत हो, उनको भी प्रतिनिधित्व दिया जाय, इस सिद्धान्त से मेल खाता है और जब इस बात को सिद्धान्त रूप से यह सरकार स्वीकार करता है तो मंत्री महोदय को दिक्कत क्या है आश्वासन देने में कि केन्द्रीय संगठन के कर्मचारियों को भी बोर्ड आफ गवर्नर्स में रिप्रेजेंटेशन दिया जायेगा जब कि औद्योगिक इकाइयों को मैंने जमैट में सहभागिता देने के लिये आज ही एक बिल राज्य सभा में प्रस्तुत किया जा रहा है।

श्री चिमनभाई मेहता : सर आई हैव ऑलरेडी सैड, मैंने कहा है कि 22 अगस्त को बोर्ड आफ गवर्नर्स की मीटिंग हो रही है। हमारा एटिच्यूट पॉजिटिव है। हमने लेबर पार्टिसिपेशन आफ मैनेजमेंट की बात कही है। हम लेबर को सिर्फ लेबर नहीं गिनते टीचर्स को भी लेबर में गिनते हैं। इतना कहने के बाद मैं कहता हूँ कि हमारा एक्जीक्यूशन पॉजिटिव

है। बोर्ड आफ गवर्नर्स को डिस्मिशन लेने दीजिए उसके बाद हम यहां आयेगे।

श्री प्रमोद महाजन : क्या आप एक बार एक्जॉर्सेस देंगे ?

श्री हेच हनुमन्तपा : टीचर्स को लेबर में गिनाने की बात मंत्री महोदय ने कही है तो क्या इंडस्ट्रीयल डिस्प्यूट एक्ट उन पर लागू होगा ! आप बतलाइये।

Controversial appointments in Indian Institute of Management, Ahmedabad

*9. **SHRI V. GOPALSAMI:**

SHRI TINDIVANAM G. VENKATRAMAN:†

Will the PRIME MINISTER be pleased to state: (a) whether Government's attention has been drawn to a news item which appeared in Indian Express, dated the 12th June, 1990 under the captions "IIM UNDER KRI-SHNAMURTHY";

(b) if so, what are the details thereof;

(c) whether any enquiry has been ordered into the appointments which are controversial;

(d) if so, what are the details thereof; and

(e) what steps are being taken to set the Indian Institute of Management, Ahmedabad in order?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir.

(b) The news item mainly alleges irregularities committed by a Pro-

†The question was actually asked on the floor of the House by Shri Tindivanam G. Venkatraman.

fessor of the Indian Institute of Management, Ahmedabad and his being considered for appointment as Director.

(c) to (e) Facts of the case were collected from the Institute. It has been confirmed that the Professor concerned earned US \$ 10,000 as royalty from the World Bank. The Chairman has directed that, to avoid recurrence of such embarrassing situations and to ensure fairness, the rules and norms, governing individual income and related matters should be clearly formulated by the Institute.

SHRI TINDIVANAM G. VENKATRAMAN: Sir, I have seen the reply. I would humbly submit that the question has not been answered properly. The royalty, the amount, received was 10,000 dollars. According to the Institute's regulations, one-third has to be given to the faculty. It has not been given. What has happened to this amount?

SHRI CHIMANBHAI MEHTA: Sir, royalty is not sharable. Consultancy fee is sharable. This is, generally, the guideline being observed. (*Interruptions*) Royalty is not parted with. It is kept with the person concerned who is the author. It is kept with the person with whom the contract is signed. It is only royalty. Therefore, there is no question of parting with that amount with the Institute.

SHRI TINDIVANAM G. VENKATRAMAN: I beg to differ. The Committee has found out. It is only consultancy fee. One-third of it has to be shared with the Institute. This has not been remitted. They also recommended it.

Moreover, a senior professor, one Mr. V. L. Mote, has been overlooked. This point also has to be answered.

SHRI CHIMANBHAI MEHTA: Sir, this is the reply given by the Director. (*Interruptions*).

SHRI S. K. T. RAMACHANDRAN: I would like to ask the hon. Minister whether he is the proxy of the Director?

SHRI CHIMANBHAI MEHTA: Royalty amounts have never been shared in the Indian Institute of Management, Ahmedabad, in the past. It is, however, well-understood that the definition of 'royalty' is limited, to the income earned from the regular publication of books and periodicals in terms of an explicit and implicit contract. So, there is no question of consultation fee. In the contract that is signed, the letter that the World Bank has written to the Professor concerned, the word 'royalty' is mentioned.

Secondly, about somebody being overlooked in seniority, now the appointment of Director in the IIM is not on the basis of seniority. There is a selection committee, threeman Committee, which goes into that question. They look into the qualifications, etc. of all the persons throughout India. The Director should not be from the same Institute. Therefore, the question of seniority does not arise.

SHRIMATI MARGARET ALVA: This is the one hundred and second committee which has been appointed up till now. Every time they are talking about a committee.

SHRI TINDIVANAM G. VENKATRAMAN: It is not royalty, it is consultation fee only. A majority of the members of the faculty have said that the professor concerned should be sacked. He has pocketed the entire money. That is the finding. According to the news report he should remit one-third to the Institute.

MR. CHAIRMAN: Have you got any other information other than the press report? Are you depending on the press report only? Is there the

recommendation of the Board of Directors that he should be sacked?

SHRI TINDIVANAM G. VENKATRAMAN: Yes, yes, it is there. The question arises on the basis of the press report.

SHRI CHIMANBHAI MEHTA: No, Sir, there was no such recommendation. They have not said anything whether he has committed any misconduct or violation of the rules or the law of the Institution.

SHRI G. SWAMINATHAN: Sir, coming to the general question of management of these management institutes I would like to ask whether it is a fact that a lot of disparaging remarks are being published in the press regarding the management of these Management Institutes, whether it is in Ahmedabad, Hyderabad or Bangalore, or even I have heard about Calcutta. There is a highly professional faculty in these IIMs, but it is reported that the whole faculty is demoralised. The financial position is not viable, it is going into losses and the students are also not benefited. This Institute was started long ago. Will the Government form a Committee to find out what is wrong with these Institutes and see how they could be revamped?

Secondly, about the graduates who are being produced by these Management Institutes, there has been a feeling among the Indian industry that they have no commitment. They want to go to prosperous industries only and do not want to be contributive. The whole back-up of the educational system is USA-based and not based on the requirements of our country. Will the Government come up with a curriculum which will help them to be contributive to our industries and not to have a way of life which seems to be alien to the industrial climate of India?

SHRI CHIMANBHAI MEHTA: Sir, the hon. Member has made some vital observations. About the new curri-

culum, the Education Review Committee is looking into all these aspects.

About the Committee to go into all these committees, whether they are functioning or not, that also will be looked into. (*Interruptions*). But the lady Member is objecting to all the committees. (*Interruptions*). Do you want only one answer?

SHRI SAT PAUL MITTAL: You appoint another committee to go into the functioning of these committees.

SHRI CHIMANBHAI MEHTA: If there is any written complaint, we will look into it. Till then the question of appointing a committee does not arise. The hon. Member has said that their outlook in USA-based, that there is no commitment, they have to reorient the students and all that, all these questions are of vital canvas and they do not arise out of this question.

श्री शंकर दयाल सिंह : सभापति महोदय, मैं मंत्री महोदय से यह जानना चाहता हूँ कि इंडीस्ट्रियल आफ मैनेजमेंट, अहमदाबाद के बोर्ड ऑफ डायरेक्टर्स का गठन कब हुआ था और उसका कार्यकाल कब समाप्त हो रहा है? दूसरा प्रश्न यह जानना चाहता हूँ कि (व्यवधान) चलिये, आप एक ही प्रश्न का जवाब दे दीजिये।

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Power generation by the Narora Atomic Power Plant in Uttar Pradesh

*4. **CHOWDHURY HARI SINGH:** Will the PRIME MINISTER be pleased to state:

(a) what is the power generating life of the Atomic Power Plant at Narora in Uttar Pradesh;